

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9261/2019

(Arising out of impugned final judgment and order dated 29-05-2019 in CRLA No. 2243/2017 passed by the High Court of Judicature at Allahabad)

SANTOSH KUMAR UPADHYAY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Crl) No. 10231/2019 (II)

Date : 18-07-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Ms. Vijaya Singh, Adv.
Ms. Rashmi Singh, AOR

Mrs. Anjana Prakash, Sr. Adv. (N.P.)
Mr. Anuj Prakaash, Adv.
Mr. Niraj Dubey, Adv.
Mr. Pradum Kumar, Adv.
Mr. Kumar Mihir, AOR

For Respondent(s) Mr. Garvesh Kabra, AOR
Mrs. Pooja Kabra, Adv.
Mr. Avanish Deshpande, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Registry to call for the records within eight weeks.

List the matters after twelve weeks.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)